

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:3469
ANSWERED ON:12.02.2014
ROAD ACCIDENT CASES
Singh Rajkumari Ratna

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the disposal of cases pertaining to road accidents takes five to ten years;
- (b) if so, the reasons for taking so much time;
- (c) the total number road accident cases pending, State-wise as on date; and
- (d) the adverse impact of the above delay on road safety and traffic management in the country?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LAW & JUSTICE AND COMMUNICATIONS & INFORMATION TECHNOLOGY
(SHRI KAPIL SIBAL)

(a) to (d) As per the information furnished by the High Courts, 3,17,991 accident related cases are pending in different High Courts. Details are given in Annexure.

Disposal of cases in courts, including cases pertaining to road accidents, is within the domain of the judiciary and data on the time taken for disposal of cases is not maintained by the Government. There are however various reasons for the pendency of cases, including, for example, less number of Judges vis-a-vis increasing number of cases, inadequate infrastructure, lengthy and time-consuming legal processes, adjournments, timely availability of lower court records, time taken by advocates for removal of defects, and non-cooperation / delaying tactics by litigants / advocates etc.

There is no data or information available which indicates such delays have adverse impact on road safety and traffic management in the country.